

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:3318  
ANSWERED ON:30.11.2010  
CARRIAGE BY ROAD ACT  
Singh Shri Pradeep Kumar

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether a number of provisions under the Carriage by Road Act are related with the Motor Act;
- (b) if so, whether any problems is being faced to implement this Act;
- (c) whether the Government proposes to amend this Act; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

- (a) Yes, Sir. There are certain provisions in the Carriage by Road Act, 2007 which have references to Motor Vehicles Act, 1988.
- (b)to(d)Draft Carriage by Road Rules were notified vide GSR No. 505 (E) dated 15.6.2010. Keeping in view a number of representations received on the draft Carriage by Road Rules, the implementation of the Act has been deferred upto 28.2.2011.